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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

O.A.No. 1373 /97
(O.A.S.R.No.2965/97)

Date of disposal: October 17, 1997.

Between:

K. Rani. Applicant.

And

1. The Union of India, represented by the Director General, Telecommunications, New Delhi 110 001.
2. The Chief General Manager, A.P. Telecom Circle, Abids, Hyderabad. Respondents.

Counsel for the applicant: Sri R. Yogender Singh.
Counsel for the respondents: Sri N.V.Raghava Reddy.

CORAM:

Hon'ble Sri R.Rangarajan, Member (A)

Hon'ble Sri B.S. Jai Parameshwar, Member (J).

JUDGMENT:

(per Hon'ble Sri R. Rangarajan, Member (A))

—

Heard Sri Yoginder Singh for the applicant and
Sri S.Satyanarayana for Sri N.R.Devaraj for the respondents.

The applicant wrote JAO Part I Examination held
on 7-8-1994 and she was ~~given~~ /the marks ~~sheet~~ obtained
by ~~her~~ ^{communicated} TDE Adilabad's Lr.No.E-3-8/ADB/94-95/60
dated 15-2-1995 (Annexure II to the O.A.). Relying on
the guide lines given by the DOT vide letter No.45-1/93-DE (T)
dated 20-6-1994 (Annexure III to the O.A. page 15),

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the applicant submits that she is eligible for two grace marks to be given to her in the paper in which she is ~~is~~ ^{had} scored less marks. She ~~is~~ ^{has} qualified in all other examinations and fulfilled the conditions laid down by the respondents in this connection as per DOT's letter dated 20-6-1994.

The applicant submits that she has submitted a representation/addressed to the 1st respondent for granting her two grace marks. She submits that her represent/~~is~~ ^{-ation} yet to be replied.

This O.A., is filed to grant her grace marks in terms of the DOT's letter dated 20-6-1994 for papers 4 and 5 ~~and~~ under Subject III and declare her as a passed candidate of JAO Part-I Examination of January, 1994.

When we questioned the learned counsel for the applicant whether by declaring her passed in the examination anybody will be affected, the learned counsel for the applicant submits ^{ted} that passing of JAO Part I will enable her to sit her ~~to~~ ^{for} JAO Part II Examination and ~~none~~ ^{none} of her co-employees would be affected by declaring her to have passed the examination.

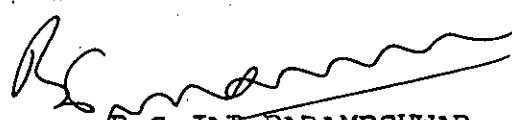
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In view of the above submission, we feel it
justifiable to direct the 1st respondent to dispose of
the representation of the applicant dated 2-3-1995
in accordance with law expeditiously.

With the above direction, the O.A., is
disposed of at the admission stage itself. No costs.

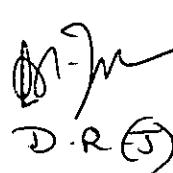

B.S. JAT PARAMESHWAR,
Member (J)

17.10.97


R. RANGARAJAN,
Member (A)

Date: 17-10-1997.

Dictated in open Court.


D.R. (J)

sss.

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Copy to:

1. The Director General, Telecommunications,
New Delhi.
2. The Chief General Manager, A.P., Telecom Circle,
Abids, Hyderabad.
3. One copy to Mr. Yogender Singh, Advocate, CAT, Hyderabad.
4. One copy to Mr. ^{N.V.} Raghava Reddy, Addl. CGSC, CAT, Hyderabad.
5. One copy to ~~Mr.~~ D.R(A), CAT, Hyderabad.
6. One duplicate copy.

YLKR

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

Dated: 17/10/97

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in

D.A.NO. 1373/97

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

